

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,  
JAIPUR.

T.A.NO. 2229/86

: Date of order: 18.5.93

Ram Swaroop

: Applicant

Mr.J.K.Kaushik

: Counsel for the applicant.

vs.

Union of India & Ors.

: Respondents.

Mr.R.N.Soral

: Counsel for the respondents.

CORAM:

Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.O.P.Sharma, Administrative Member

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN

Heard learned counsel for the applicant and the  
counsel for the respondents.

The respondents themselves have treated the applicant  
as a member of the Scheduled Caste from the year 1983, and are  
prepared to extend the consequential benefits only from that  
date. A certificate was filed by the applicant at the time  
of his initial appointment as a result of which benefits  
of belonging to S.C./S.T. were extended from 25.6.65. The  
recognition as S.C. was withdrawn later, but again restored  
in 1983. If a person belongs to an S.C. category in 1983,  
he surely belonged to it in 1965 as well. We see no merit  
in the approach of the Railway Authorities.

The T.A. is accepted. The applicant is treated  
as a member of the S.C. from the date of appointment and  
he will be extended all consequential benefits from that  
date.

T.A. is disposed of accordingly. No order as to costs.

(O.P.SHARMA)  
Adm. Member

(D.L.MEHTA)  
Vice Chairman